

[Shri K. D. Malaviya]  
making certain amendments to the Mineral Concession Rules, 1949:

- (1) Notification No. MII-152(59)/56 dated the 4th September, 1956.
- (2) Notification No. MII-153(37)/55, dated the 15th September, 1956.
- (3) Notification No. MII-152(37)/55, dated the 19th September, 1956.
- (4) Notification No. MII-152(269)/53, dated the 3rd October, 1956.
- (5) Notification No. MII-157(12)/56, dated the 8th October, 1956.

[Placed in Library. See No. S-443/56].

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table a copy of each of the following Customs Notifications, under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953:

- (1) Notification No. 53, dated the 14th July, 1956.
- (2) Notification No. 54, dated the 14th July, 1956.
- (3) Notification No. 76, dated the 22nd September, 1956.

[Placed in Library. See No. S-444/56].

PRESIDENT'S ACTS re TRAVANCORE-COCHIN

The Minister in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of each of the following Acts, under sub-section (3) of section 3 of the Travancore-Cochin State Legislature (Delegation of Powers) Act, 1956:

- (1) The Holdings (Stay of Execution Proceedings) Second Amendment Act, 1956 (President's Act No. 6 of 1956). [Placed in Library. See No. S-445/56].

- (2) The Travancore-Cochin Irrigation Act, 1956 (President's Act No. 7 of 1956). [Placed in Library. See No. S-446/56].

- (3) The Travancore-Cochin Interpretation and General Clauses (Amendment) Act, 1956 (President's Act No. 8 of 1956). [Placed in Library. See No. S-447/56].

- (4) The Municipal (Amendment) Act, 1956 (President's Act No. 9 of 1956). [Placed in Library. See No. S-448/56].

- (5) The Travancore-Cochin Compensation for Tenants Improvements Act, 1956 (President's Act No. 10 of 1956). [Placed in Library. See No. S-449/56].

- (6) The Travancore-Cochin Lime-Shells (Control) Act, 1956 (President's Act No. 11 of 1956). [Placed in Library. See No. S-450/56].

DRAFT CONSTITUTION FOR JAMMU AND KASHMIR

Shri Datar: Sir, I beg to lay on the Table a copy of the Draft Constitution for Jammu and Kashmir as introduced in the Constituent Assembly of the State. [Placed in Library. See No. S-451/56].

STATEMENT RE. INTERNATIONAL SITUATION

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker, Sir, on the 13th of September 1956, the last day of the last session of the Lok Sabha, I made a statement in the House about the developments relating to the Suez Canal issue. Previous to that, on the 8th August, I had given to the House an account of the developments which followed the action of the Egyptian Government in nationalising the Suez Canal Company.